

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2498

ANSWERED ON:11.03.2015

MINORITY CASTES

Mishra Shri Bhairon Prasad;Solanki Dr. Kirit Premjibhai

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) the population of various communities across the country at present and their percentage of total population, community and State-wise;
- (b) whether there is any community availing the reservation facility, the population of which has exceeded a certain percentage rendering it ineligible for reservation;
- (c) if so, the details thereof; and
- (d) the further steps taken by the Government in such cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

- (a) The requisite details of the population of various communities as per Census 2001 are annexed.
- (b)to(d) Question does not arise. There is no community or population based reservation facility available. A sub-quota of 4.5% reservation for minority communities as defined under Section 2 (c) of National Commission for Minorities Act, 1992 [viz. Muslims, Christians, Sikhs, Buddhist and Zoroastrians (Parsis)] was carved out of the 27% reservation for the Other Backward Classes (OBCs) in admission to Central Government institutions and in Civil Posts under the Government of India with effect from 01/01/2012. However, the Hon'ble High Court of Andhra Pradesh in its judgment dated 28-05-2012 set aside the sub-quota of 4.5% reservation to minorities. The matter is presently sub-judice in the Hon'ble Supreme Court of India.